

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.225 – IA/539(AHM)2022  
ITEM No.226 – IA/483(AHM)2023 in IA/539(AHM)2022  
in  
**CP(IB) 78 of 2018**

**Proceedings under Section 10 IBC**

**IN THE MATTER OF:**

Hardik Industrial Corporation Pvt Ltd  
V/s  
State Bank of India

.....Applicant

.....Respondent

**Order delivered on: 13/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Monaal Davawala, Adv. for Mr. Kiran Shah  
For the Respondent : Mr. Rajesh Bohra, Adv. a.w Ms. Sangeeta Bohra, Adv.

**ORDER**

**IA/539(AHM)2022 & IA/483(AHM)2023 in IA/539(AHM)2022**

Pleadings are complete. It is seen from the record that vakalatnama of Ld. Counsel Mr. Monaal Davawala has not come on record. He is directed to file the same within one-week.

List for further arguments on 05.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**